

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

30.

IA-3045/2024 in C.P.(IB)/1420(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2024**

NAME OF THE PARTIES:

Ms Gopikrishnan

Vs

K.D. Lite Developers Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Karl Tamboly a/w Adv. Sudeshna Roy, Adv. Alabh Lal and Adv. Treenok Guha i/b Bharucha and Partners, Ld. Counsel for original Petitioners / Respondents present (VC). Mr. Rohit Gupta a/w Mr. Viraj Parikh and Mr. Mustafa Nulwala i/b DSK Legal, Ld. Counsel for the Respondent present.
2. In view of the order of the Hon'ble NCLAT, this Bench on 25.04.2024 had restored the CP and directed the Registry to number the Petition as RCP. However, the same order is not yet complied.
3. Registry is once again directed to number this Petition as RCP and list the same on **14.08.2024** a/w IA-3045/2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)